

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 86 of 2011

Dated: 4th January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. M.B. Lal, Technical Membr (P&NG)**

Gail India Limited ... Appellant (s)

Versus

Shyam Industries & Anr. ... Respondent (s)

Counsel for the Appellant (s): Mr. Abhinav Vasisht, Sr. Adv.
Ms. Leena Tuteja
Mr. Raman Kumar

Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R 1 to 5
Mr. I.S. Aleg
Mr. J.S. Lamba
Mr. Rakesh Dewan for R – 6

Appeal No. 87 of 2011

Gail India Limited Appellant (s)

Versus

**Haldyn Glass Gujarat Limited ... Respondent (s)
& Ors.**

Counsel for the Appellant (s): Mr. Abhinav Vasisht, Sr. Adv.
Ms. Leena Tuteja
Mr. Raman Kumar

Counsel for the Respondent(s): Mr. Anand K. Ganesan

Ms. Swapna Seshadri for R 1 to 5
Mr. I.S. Aleg
Mr. J.S. Lamba
Mr. Rakesh Dewan for R – 6

ORDER

We have heard the learned counsel for the Respondent No.2. The learned counsel for the Respondent No.2 seeks sometime to make rejoinder submissions.

Post the matter on **23rd January, 2011 at 2.30 p.m.**

In the meantime all the parties are directed to file their respective written submission after serving copy on the other side.

(M.B. Lal)
Technical Member (P&G)

(Justice M. Karpaga Vinayagam)
Chairperson

mk/pr